

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.300/MP/2023

Subject : Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 seeking directions to supply of power to a third party due to delay in operationalisation of LTA.

Petitioner : JSW Renew Energy Two Limited (JRETL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **13.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vinit Kumar, Advocate, JRETL
Ms. Anusha Nagarajan, Advocate, SECI
Ms. Aakanksha Bhola, Advocate, SECI
Shri Manav Saluja, Advocate, SECI
Shri Shubham Arya, Advocate, RUVITL
Ms. Pallavi Saigal, Advocate, RUVITL
Shri Lashit Sharma, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested an adjournment due to the unavailability of arguing counsel. Learned counsel also prayed for a last opportunity to file rejoinders to the replies filed by the Respondents.

2. In response, the learned counsel for Respondent No.2/RUVITL submitted that there has been a considerable delay on the part of the Petitioner in filing rejoinders, as an opportunity to do so was first granted to the Petitioner way back in the year 2024. Accordingly, the learned counsel added that any burden of interest ought not to be passed on to the Respondents for such a delay.

3. Considering the request of the learned counsel for the Petitioner, the Commission adjourned the matter and granted the Petitioner another opportunity to file its rejoinders within three weeks.

4. The Petition will be listed for hearing on **15.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

